

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 496/TT/2019

- Subject** : Petition for truing up of transmission tariff of the 2014- 19 period and determination of tariff of the 2019-24 period for Augmentation of Hosur Sub-station by 1 x 315 MVA, 400/220 kV, Transformer and associated bays under System Strengthening Scheme-XIV in Southern Region.
- Date of Hearing** : 31.7.2020
- Coram** : Shri. I.S. Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation Ltd. & Ors.
- Parties Present** : Shri S.S. Raju, PGCIL
Shri A.K Verma PGCIL
Shri V.P Rastogi PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition has been filed for truing up of transmission tariff of the 2014-19 period and determination of tariff of the 2019-24 tariff period for augmentation of Hosur Sub-station by 1x315 MVA, 400/220 kV, Transformer and associated bays under System Strengthening Scheme-XIV in Southern Region. He submitted that the scheme comprises of Asset-1: Augmentation of Hosur Sub-station by 1x315MVA 400/220 kV Transformer and associated bays; and Asset-2: 400 kV Dharmapuri (Salem New)-Somanahalli 400 kV D/C Quad Line along with Bay Extensions at Dharmapuri (Salem New) and Somanahalli Sub-stations. He submitted that Asset-2 was put into commercial operation in the 2014-19 tariff period and tariff has been claimed in Petition No. 53/TT/2020. Accordingly, in the instant petition, tariff of Asset-1, executed during 2009-14 period, is claimed.

3. The representative of the Petitioner further submitted that Asset-1 was put into commercial operation on 1.3.2014. The tariff of the 2009-14 period was trued up and tariff for the 2014-19 period was allowed vide order dated 22.8.2016 in Petition No. 96/TT/2016. There is no cost over-run in case of the instant asset. The Initial Spares claimed is within the norms specified in the Tariff Regulations. None of the Respondents have filed their reply in the matter. He prayed that the capital cost and tariff as claimed in the petition for the subject asset may be allowed.



4. The Commission directed the Petitioner to submit the following information, on affidavit, by 19.8.2020, with an advance copy to the Respondents:

- a. Present status of the other assets (along with petition number) covered under this project.
- b. Form- 12A, 13 and 15
- c. Discharge details of amount of initial spares during tariff block 2014-19, if any.
- d. Form-4A for tariff block 2019-24.

5. The Commission directed the Respondents to file their reply by 24.8.2020 and the petitioner to file rejoinder, if any, by 31.8.2020. The Commission also directed the parties to comply with the directions within the specified timeline and further observed that no extension of time shall be granted.

6. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

